

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
07-05-2024 AT 10:30 AM**

CP (IB) No. 99/7/HDB/2022

AND

**IA (IBC) 439, 543, 775, 895, 559, 560, 586, 587, 655, 656, 657, 658, 781, 718, 719, 959,
960, 961, 962, 964 & 963/2024 in CP (IB) No. 99/7/HDB/2022**

u/s. 7 of IBC, 2016

IN THE MATTER OF:

M/s. RK Distilleries (P) Ltd.

...Financial Creditor

AND

M/s. Nadhi Bio Products Pvt Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Mr Sreenivasa Rao Ravinuthala, Resolution Professional present physically.
Learned PCS Mr Shaik Ghouse, for Resolution Professional present physically.

IA (IBC) 439/2024

Orders pronounced. This is an application filed by the member of the suspended board challenging the decision of the Resolution Professional in admitting the claim. Perused the record. We are of the view that this application at the behest of the suspended member of the board is not maintainable.

Hence, **this application is rejected as not maintainable. No costs.**

IA (IBC) 543/2024

Orders pronounced. The communication of the Resolution Professional as regards to the admission of the claim of the applicant/ operational creditor, to the extent that is found in the balance sheet of the Corporate Debtor does not warrant our interference under the facts and circumstances of this case.

Hence, **this application is rejected and disposed of. No costs.**

IA (IBC) 775/2024

Orders not pronounced. **For orders on 04.06.2024.**

IA (IBC) 895/2024

Orders not pronounced. **For orders on 04.06.2024.**

IA (IBC) 559/2024

Learned Counsel Ms Nishitha, for applicant present through Video Conference. Counter filed. However, rejoinder not filed despite the direction to file the same within two weeks. For hearing, matter adjourned to 04.06.2024.

IA (IBC) 560/2024

Learned Counsel Ms Nishitha, for applicant present through Video Conference. Counter filed. However, rejoinder not filed despite the direction to file the same within two weeks. For hearing, matter adjourned to 04.06.2024.

IA (IBC) 586/2024

Learned Counsel Ms Nishitha, for applicant present through Video Conference. Counter filed. However, rejoinder not filed despite the direction to file the same within two weeks. For hearing, matter adjourned to 04.06.2024.

IA (IBC) 587/2024

Learned Counsel Ms Nishitha, for applicant present through Video Conference. Counter filed. However, rejoinder not filed despite the direction to file the same within two weeks. For hearing, matter adjourned to 04.06.2024.

IA (IBC) 655/2024

Learned Counsel Mr Karthik, for applicant present through Video Conference. Counter not filed, despite the direction to file the same within two weeks. Question of filing a rejoinder by application does not arise. Hence, for hearing the applicant, matter adjourned to 04.06.2024.

IA (IBC) 656/2024

Learned Counsel Mr Karthik, for applicant present through Video Conference. Counter not filed, despite the direction to file the same within two weeks. Question of filing a rejoinder by application does not arise. Hence, for hearing the applicant, matter adjourned to 04.06.2024.

IA (IBC) 657/2024

Learned Counsel Mr Karthik, for applicant present through Video Conference. Counter not filed, despite the direction to file the same within two weeks. Question of filing a rejoinder by application does not arise. Hence, for hearing the applicant, matter adjourned to 04.06.2024.

IA (IBC) 658/2024

Learned Counsel Mr Karthik, for applicant present through Video Conference. Counter not filed, despite the direction to file the same within two weeks. Question of filing a rejoinder by application does not arise. Hence, for hearing the applicant, matter adjourned to 04.06.2024.

IA (IBC) 781/2024

Learned Counsel Mr K Ravi Chandra Moha, for applicant present through Video Conference.

Learned Counsel for the Resolution Professional submits that the Resolution Professional needs some more time for verification of the record that has been recently furnished. Hence, matter adjourned to 04.06.2024, for hearing finally.

IA (IBC) 718/2024

It is informed that the applicant/Resolution Professional has been replaced by this Tribunal and the new Resolution Professional Mr Sreenivasa Rao, appointed is present today. Issue Notice to the respondent by registered/ speed post with acknowledgment due and through e-mail, to be taken up within 3 days' time. Meanwhile, counter if any to be filed by the respondent within 10 days' time. Posted to 04.06.2024 for filing proof of service and for counter.

IA (IBC) 719/2024

It is informed that the applicant/Resolution Professional has been replaced by this Tribunal and the new Resolution Professional Mr Sreenivasa Rao, appointed is present today. Issue Notice to the respondent by registered/ speed post with acknowledgment due and through e-mail, to be taken up within 3 days' time. Meanwhile, counter if any to be filed by the respondent within 10 days' time. Posted to 04.06.2024 for filing proof of service and for counter.

IA (IBC) 959/2024

Learned Counsel Mr G Bhupesh, for applicant present physically.

Before we could order notice learned Resolution Professional Mr Sreenivasa Rao Ravinuthala who is present in the court hall take notice. Applicant is directed to serve a copy of the same forthwith. For filing counter two weeks' time granted. Call on 04.06.2024.

IA (IBC) 960/2024

Learned Counsel Mr G Bhupesh, for applicant present physically.

Before we could order notice learned Resolution Professional Mr Sreenivasa Rao Ravinuthala who is present in the court hall take notice. Applicant is directed to serve a copy of the same forthwith. For filing counter two weeks' time granted. Call on 04.06.2024.

IA (IBC) 961/2024

Learned Counsel Mr G Bhupesh, for applicant present physically.

Before we could order notice learned Resolution Professional Mr Sreenivasa Rao Ravinuthala who is present in the court hall take notice. Applicant is directed to serve a copy of the same forthwith. For filing counter two weeks' time granted. Call on 04.06.2024.

IA (IBC) 962/2024

Learned Counsel Mr G Bhupesh, for applicant present physically.

Before we could order notice learned Resolution Professional Mr Sreenivasa Rao Ravinuthala who is present in the court hall take notice. Applicant is directed to serve a copy of the same forthwith. For filing counter two weeks' time granted. Call on 04.06.2024.

IA (IBC) 964 /2024

Learned Counsel Mr G Bhupesh, for applicant present physically.

Before we could order notice learned Resolution Professional Mr Sreenivasa Rao Ravinuthala who is present in the court hall take notice. Applicant is directed to serve a copy of the same forthwith. For filing counter two weeks' time granted. Call on 04.06.2024.

IA (IBC) 963/2024

Learned Counsel Smt Mummaneni Vazra Laxmi, for applicant present physically.

It is stated that the outcome of IA No 775/2024 has a direct bearing on this IA No 963/2024. Hence, let this IA No 963/2024 be tagged to IA No 775/2024 and list it together. Matter passed over.

Matter called again. Call on 04.06.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)